

Registration of Sikh marriages

2081. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has recently approved a legislation towards making a separate law to register Sikh marriages under the Anand Marriage Act; and

(b) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) No, Sir.

(b) Does not arise.

Modern modes of muslim divorce

2082. SHRI T.K. RANGARAJAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the modern modes of muslim divorce such as a triple talaq through e-mail, SMS and telephone pose a new problem;

(b) if so, the number of cases reported during the last five years; and

(c) the initiatives taken by Government to address the problem?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) No Sir.

(b) and (c) Does not arise as no information is available.

Enhancing allocation for providing infrastructure facilities to judiciary

2083. SHRI MANGALA KISAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the allocation under the Centrally sponsored schemes to support the State Governments for providing infrastructure facilities to the judiciary has been increased five folds from ? 110 crores to ? 543 crores during the financial year 2011-12; and

(b) whether the allocation for Odisha has been enhanced commensurate to this increase in the budget provision?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) Yes, Sir. The allocation under the Centrally Sponsored Scheme for the development of infrastructure facilities for judiciary has been increased from Rs.110 crore in 2010-11 to Rs.542.90 crore in 2011-12.

(b) The allocation for Odisha Government has also been enhanced from Rs.5.23 crores in 2010-11 to Rs.23.96 crores in 2011-12. The grant allocated has already been released to the State Government.

Electoral Registration Officers in restricted army areas

2084. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that Electoral Registration Officers are not being nominated in restricted areas of armed forces to register the names of armed forces personnel posted there in electoral rolls;

(b) if so, the details thereof and the reasons therefor; and

(c) the remedial measures Government proposes to take in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) An Electoral Registration Officer is appointed for every Constituency under section 13B of Representation of the People Act, 1950. Every Military Camp lies within a constituency. The registration as electors of Armed Forces Personnel, posted/residing in the Military Camp is done by the Electoral Registration Officer of the concerned constituency. However, section 20(3) of the Representation of the People Act, 1950 specifies one such category of individuals called service voters who have "service qualification", and mentioned in sub-section (8) of the said section. The provision does not make differentiation of members of the armed forces of the Union on the basis of their posting within India and posting outside India. Therefore, all members of the Armed Forces of the Union, irrespective of their place of posting, have been given the option to get enrolled in the last part of electoral roll of the constituency in which their native place falls and vote by postal ballot or through proxy voting. They also have the option to register themselves as general electors in their place of posting, if they so wish.

(b) and (c) Do not arise.